

[Shri M. B. Rana]

lish versions) published in Notification No. F. 3(80)/72-Tpt. in Delhi Gazette dated the 2nd January, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-4675/73]

CERTIFIED ACCOUNTS AND AUDIT REPORT OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-4676/73].

IMPORT TRADE CONTROL POLICY FOR 1973-74

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I beg to lay on the Table a copy of the Import Trade Control Policy for the year 1973-74—Vol. I & II. [Placed in Library. See No. LT-4677/73].

AGREEMENT UNDER NATIONAL HIGHWAY ACT

SHRI M. B. RANA: I beg to lay on the Table a copy of the Agreement dated the 13th December, 1972 (Hindi and English versions) entered into between the Central Government and the Government of the State of West Bengal regarding Belgharia Expressway including the road portion of Vivekananda bridge, connecting National Highways 2 and 34 under section 10 of the National Highway Act, 1956. [Placed in Library. See No. LT-4678/73].

ANDHRA UNIVERSITY (AMENDMENT) ORDINANCE, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table:

- (1) A copy of the Andhra University (Amendment) Ordinance 1972 (No. 7 of 1972) promulgated by the Governor of Andhra Pradesh on the 30th December, 1972, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (2) A statement explaining the circumstances why the Ordinance could not be laid before the Legislature.

[Placed in Library. See No. LT-4675/73.]

REPORT OF THIRD CENTRAL PAY COMMISSION

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Mr. Speaker, Sir, I rise to place on the Table of the House the report of the Third Central Pay Commission which was presented to me on the 31st March, 1973 afternoon. [Placed in Library. See No. LT-4680/73]. In view of the anxiety of the hon. Members to know the contents of the report, I have taken the first available opportunity of presenting to this House a few cyclostyled copies of the report. Necessary steps are being taken to get the report printed as early as possible for the use of the Members. The Hindi version of the report will also be prepared and placed on the Table of the House in due course.

The Government has already established a special cell to examine the recommendations of the Commission expeditiously. It is, therefore, not possible at this stage to express any